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Government of India Ministry of Finance (Department of Revenue)

New Delhi, the 27th April, 1978.

NOTIFICATION INCOME TAX

No.2282 (F.No.404/57/77-ITCC); In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961, the Central Government hereby makes the following further amendment in the notification of the Government of India in the Deptt. of Revenue No. 481(F.No. 404/166/73-ITCC) lated 8.x.73 as amended by notification No.2021(F.No.404/57/77-ITCC) dt. 18.x.77: in the said notification for the letters and words "Prabir Sengupta, Badabyas Basum, Pradip Kumar Ghosh, Anu Ranjan Mukherjee, Prantosh Sen, Ranendra Nath Bhattacharjee, Abbijit Ranjan, Dev Biswas, Nirmal Kumar Dutta, Ananta Kumar Biswas, Vishwanath Singh, Prafulla Ranjan Dhar, Nitya Ranjan Roy, Rathindra Nath Sinha, Kumal Chatterjee, G.K. Bhattacharjee, S.B. SAHA, G.B. Das, P.C. Das, R.N. Dey and Abu Mohd. Zahirul Hassan", the words and letters "Prabir Sengupta, Badabyas Basu, Pradip Kumar Ghosh, Anu Ranjan Mukherjee, Prantosh Sen, Remondra Nath Bhattarahaniaa Abhisit Ranjan Data Biswas, Wilman Ramendra Nath Bhattarcharjee, Abhijit Ranjan Dev Biswas, Nirmal Kumar Datta, Ananta Kumar Biswas, Vishwanath Singh, Prafull, Ranjan Dhar, Nitya Ranjan Roy, Rathindra Nath Sinha, Kumal Chatterjee, G.K. Bhattacharjee, S.B. Shah, G.B.Das, P.C. Das, and R.N.Dey" shall be substituted.

> (H. Venkataraman) Deputy Secretary to the Government of India.

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(MISS GITA KRIPALAMI) ASST. DIRECTOR (RS&P).